

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.129/2017

In the matter of
Savana Enterprises (P) Ltd

....PETITIONER

SECTION :
Under Section 252

Order delivered on 31.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Deepak Jain, Advocate

For the Respondent/Corporate Debtor

For the Intervener

: Ms. Lakshmi Gurung, Standing
Counsel for the Income tax Deptt.
along with Mr. Onkar Singh.
Mr. Manish Raj, Co. Prosecutor

ORDER

Learned authorized representative for the petitioner is present. Ld. Standing Counsel for the Income tax Department is also present. Perusal of the order dated 18.12.2017 & 16.1.2018 passed by this Tribunal shows that the Income tax Department was required to file their observations, if any, within the time period. However, nothing is available on record. In relation to the same, it is represented by the Ld. Standing Counsel, namely, Ms. Lakshmi Gurung, appearing for Income tax Department that since a copy has been furnished only recently, she is not able to coordinate with her Department and obtain the instructions and place the same before this Tribunal.

Since the matter is pending for long, a final opportunity is given to the IT Department to file their observations within a period of 2 weeks.

Post the matter on 22.2.2018.

-S-d-11
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
31.1.2018